

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(15) C.P.(I.B)-896/9/(MB)/2017

MA 814/2018

CORAM: Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 27.08.2018

NAME OF THE PARTIES: Sayali S Rane  
V/s  
Citrus Check Inns. Ltd.

SECTION OF THE COMPANIES ACT: 9 of Insolvency & Bankruptcy Code,  
2016.

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**ORDER**

1. The Learned Representatives of both the sides are present.
2. The Learned Representative has wrongly pleaded that MA 15 is to be disposed of. However, on perusal it is noticed that MA 15 relates to some other parties. It is expected from the Professionals to be accurate and correct while representing a matter before Court.
3. A serious warning is hereby given and henceforth no wrong statement should be made until and unless duly confirmed from the records. The Registry is directed to place on record the correct MA of the party for necessary disposal. The matter be listed for hearing on **10.09.2018.**

SD/-

**M.K. SHRAWAT**  
**Member (Judicial)**

**27.08.2018.**

HHS